

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (SPECIAL BENCH)

Item No.106
New IA-208/2023
In
IB-900(ND)/2020

IN THE MATTER OF:

P.R rolling Mills Pvt Ltd.

Vs.

Hema Engineering Industries Ltd

.... **APPLICANT/PETITIONER**

.... **RESPONDENT**

SECTION

U/s 9 IBC code 2016

Order delivered on 13.01.2023

CORAM:

SHRI ATUL CHATURVEDI
MEMBER (TECHNICAL)

SHRI PRAVEEN GUPTA
MEMBER (JUDICIAL)

PRESENT:

For the Applicant

: Mr. Nitesh Jain, Advocate

For the Liquidator

: Mr. Vishal Ganda, Adv., Ms. Akanksha Mathur, Adv., Ms. Sreemantini Mukherjee, Adv., Ms. Tanya Hasija, Adv.

ORDER

New IA-208/2023:-

This is an IA-208/2023 seeking directions to be issued to the Liquidator vide a request to ensure that there is no sale of the assets of the Corporate Debtor.

Mr. Vishal Ganda appears for the Liquidator and seeks short adjournment to file reply to this. He also states that the matter has also been taken up in the past with the concerned authorities to ensure adequate securities. The Liquidator will also further follow up in the present case. Let the reply by way of short affidavit be filed by the Ld. Counsel representing the Liquidator.

Ld. Counsel representing the Applicant however submits that on or before 17.01.2023, the auction purchaser would deposit another amount of Rs. 6 crores so as to reach total payment of 8.86 crore out of 11.45 crores.

The matter is adjourned for hearing on **17.01.2023**.

Sd/-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Sd/-

(PRAVEEN GUPTA)
MEMBER (JUDICIAL)

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